

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

Item 9

**CP(IB) No. 560/Chd/Hry/2019**

**Under Section 7, IBC 2016**

**In the matter of:-**

Anupam Saxena

...Petitioner/ Financial Creditor

Vs.

SRS Real Estate Ltd.

...Respondent/Corporate Debtor

**Present:**

Mr. Ajay Bhagwati, proxy counsel for Mr. Himanshu Sharma, PCS for the petitioner/ financial creditor.

Mr. G.S. Sarin, PCS, proxy for Mr. R.K. Raman, PCS for the respondent/ corporate debtor.

Since the Corporate Debtor has already been admitted to CIRP by order dated 22.12.2022 passed by this Bench in *CP (IB) No. 167/Chd/Hry/2020 titled as LIC Housing Finance Limited Vs. SRS Real Estate Limited*, therefore, the present petition is rendered infructuous and dismissed as such. Learned counsel for the petitioner is directed to file its claim, if any, before the IRP in the said petition.

-sd-

**(Subrata Kumar Dash)  
Member (Technical)**

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**(Harnam Singh Thakur)  
Member (Judicial)**

January 03, 2023  
SM